

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**

*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.13**

**I.A.No.203/2024 in**

**C.P. (IB)No.30/BB/2022**

**IN THE MATTER OF:**

M/s. L & T Finance Ltd. ... Petitioner  
Vs.  
Mr. Harkirat Singh Bedi ... Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 08.07.2024**

**CORAM:**

**SH. K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For I.A.203/2024 : Shri Jibran  
For the Respondent : Shri S. Srihari

**ORDER**

**C.P.(IB)No.30/BB/2022:**

1. This Petition has been filed by M/s. L & T Finance Limited (Petitioner), U/s.95 of IBC, 2016, seeking to initiate CIRP in respect of Mr. Harkirat Singh Bedi (Respondent/Personal Guarantor).
2. Heard the Ld. Counsels appearing for the Parties.
3. It is noticed that C.P.(IB)No.76/BB/2023 filed by State Bank of India, U/s.95 of IBC, 2016 against the same Respondent-Personal Guarantor herein i.e. Mr. Harkirat Singh Bedi., and this Adjudicating Authority has appointed the RP in respect of the Personal Guarantor *vide* Order dated 11.12.2023 and interim moratorium was imposed.
4. In view of the above, the instant Petition bearing **C.P.(IB)No.30/BB/2022 is disposed of** by granting liberty to the Petitioner to prefer/file its claim

**:2:**

before the RP appointed in C.P.(IB)No.76/BB/2023, in accordance with the Code and Regulations made there under. Accordingly, **I.A.No.203/2024 is also closed.**

**-Sd-**

**MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-**

**K. BISWAL  
MEMBER (JUDICIAL)**

Shruthi